## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:605 ANSWERED ON:07.08.2013 PENDING BILL OF MAHARASHTRA Chavan Shri Harischandra Deoram;Gandhi Shri Dilip Kumar Mansukhlal

## Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether several Bills passed by various State Governments including Maharashtra are pending with the Central Government;

- (b) if so, the details thereof and the reaction of the Central Government thereto;
- (c) whether the Central Government has fixed any target to finalize these pending Bills;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

## Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a) Yes, Madam.

(b) State wise details of the Bills received for the consideration and assent of the President of India under Article 200 read with Article 254(2) of the Constitution of India is at Annexure. These Bills have been referred to the concerned Union Ministry / Department for their comments.

(c), (d) and (e): The State Legislations are examined in consultation with the Central Ministries /Departments concerned from the following angles viz;

- (i) Repugnancy with Central laws;
- (ii) Deviation from National or Central Policy; and
- (iii) Legal and Constitutional validity.

Whenever necessary, the State Governments are advised to modify/amend provisions of such legislations/Bills keeping the above in view. Sometimes, discussions are also held with the State Governments and Ministries/Departments of the Government of India with a view to arrive at a decision expeditiously. Hence, no time frame can be fixed for finalizing the same.